

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1680
ANSWERED ON:16.08.2013
ACID USE IN FOOD PROCESSING
Ramkishun Shri

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has prescribed any restrictions regarding use of acid in food processing;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) & (b): Regulation 3.1.12

(ii) of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 prescribes the standards and limits of acids as buffering agents to be used in food processing. The details are annexed.

(c): The implementation of Food Safety and Standards Act, 2006 rests with the State/U.T. Governments. In this regard, random samples are drawn regularly by the State/U.T. Governments and penal action is taken against the offenders, in cases where samples are found to be non conforming to the provisions of the Act and Regulations and Rules made there under.